## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 57/(MAH)/2014 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2016

NAME OF THE PARTIES: Shri Jackie Kakubhai Shroff V/s.

M/s. Atlas Equifin Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. SR. ADVOCATE

HARAUL CHITNIS

1/8 ADVOCATE

MANGESH BHENDE FOR PETITIONER

2 Sr. Advocate

Dipon Mandel

Company Mandel

## Order

## CP. No. 57/397-398/NCLT/MB/MAH/2014

On the statement made by the Petitioners Counsel to take exit from the Company provided the consideration equivalent to his shareholding is paid to him, the Respondent Counsel requested time to take instructions from the Respondents to find out modalities for providing exit as sought is by the petitioner.

At request of the parties, list this matter on 28.09.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)

Dated: 18th August, 2016.